from Rajiv Chowk to Kherki Daula and vehicular underpass at Kherki Daula and (iii) Flyovers at Anaj Mandi, Hero Honda and Narsinghpur and vehicular underpass at Kherki Daula. All these three alternatives are under consideration by NHAI/Ministry to select the most technically viable option.

WB loan for country's road transport and NH projects

3225. SHRI JAI PRAKASH NARAYAN SINGH: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether it is a fact that World Bank has agreed to re-work acceptable model on funding of a loan of \$ 2 billion for country's road transport and national highway projects;
 - (b) if so, the details in this regard;
- (c) whether Government would disburse the amount received from World Bank to States/National Highways Authority of India (NHAI) for intermediate roads in the country especially National Capital Territory of Delhi; and
 - (d) if so, the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI R.P.N. SINGH): (a) No, Sir.

(b) to (d) Do not arise.

Dispute redressal mechanism for road sector

3226. SHRI RAMA CHANDRA KHUNTIA: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether Government has an effective dispute redressal mechanism for resolving the problems affecting road sector;
 - (b) if so, the details thereof; and
- (c) the steps taken by Government for setting up an effective dispute redressal mechanism in the form of tribunals for speedy resolution of conflicts?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI R.P.N. SINGH): (a) to (c) The Civil Contracts awarded in NHAI have two tier provisions for resolution of disputes arising between NHAI and the Contractor. Resolution through Dispute Review Board (DRB) comprising of three retired eminent civil engineers (not less than the rank of Chief Engineer from a Government Organization). If any of the party to the contract is dissatisfied with the recommendation of DRB, the dispute may further be referred to arbitration. The arbitration proceedings are conducted in accordance with the Arbitration and Conciliation Act, 1996. At present, there is no proposal in the form of tribunals for speedy resolution of conflicts.